

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

**CP/CA No. 165(ND)/2017
Appeal No. 25/2017**

IN THE MATTER OF:

**Greenfra Engineering Pvt. Ltd.
Vs
Registrar of Companies**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 252(3)

Order delivered on 19.01.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

**Mr. Sandeep Kumar, Prac. Company Secre.
Ms. Easha Kadian, Advocate for Income Tax
Dept.**

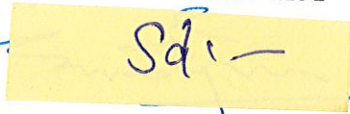
For the ROC/RD (NR) Delhi:-Mr. Manish Raj, company prosecutor

ORDER

Learned company prosecutor states that the original record of the Registrar of Companies shall be produced on the next date of hearing. It has been represented by the learned Practicing company secretary that the employees of the company could not be paid their salary since the date of striking off the name of the company from the register of the Registrar of companies. If that is so, then the appellant company is permitted to operate the bank accounts to the extent of making payment to its employees. A report with regard to the payment shall be filed before the next date of hearing.

List for arguments on 07.02.2018.


**(M. M. KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**